The Food Safety and Standards Authority of India (FSSAI) has undergone numerous representations from industry associations concerning hardships being faced by several small and medium scale manufacturers/packers of Indian sweets and snacks and savouries products due to the unavailability of standards of these products under Food Safety and Standard Regulations.

As a result, such business operators are obliged to obtain a Central license under the proprietary food products which are not only expensive but also necessitate excessive compliances for the said category.
The Food Safety and Standards Authority of India on July 19 determined to designate the Food Product category 18 in the food safety compliance system (FoSCoS) under the General Manufacturing kind of business, in order to expedite out the licensing/registration of small and medium food businesses manufacturing sweets and snacks & savouries.

The sweet and snack products including milk-based sweets, cereal or pulses flour-based sweets, dry fruit and nut-based sweets, and ready to eat and ready to cook products shall be entitled to registration/licensing as per the eligibility criteria as given in the Food Safety and Standards (Licensing and Registration of Food Businesses) regulation 2011.

Any FBO who is manufacturing any Indian sweets and snacks & Savouries which is already licensed under the proprietary food need not get their license modified under these new categories.

Further, the FBO such as caterers, restaurants & other food services which serve/sell fresh unpacked sweets/snacks & savouries at their premises shall obtain registration/license as per the existing food category as per their eligibility.